

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:885
ANSWERED ON:27.11.2012
VULGAR CONTENT THROUGH FM RADIO
Owaisi Shri Asaduddin

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has taken note of objectionable and vulgar contents being broadcast on private FM radio channels;
- (b) if so, the details thereof; (
- (c) whether the Government has issued advisories/notices/ warnings to such private FM radio channels;
- (d) if so, the details thereof;
- (e) whether these channels are not following the programming and development code ; and
- (f) if so, the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) & (b): The Government has taken note of the objectionable and vulgar contents aired by private FM channels. The details of such FM channels and action taken against them are at Annexure – I.

(c) to (f): As per the existing Phase-II Policy guidelines on expansion of FM radio broadcasting services through private agencies, every permission holder shall follow the AIR program and Advertising Code as amended from time to time. The code does not permit attacks on religion or communities, anything obscene, any incitement to violence or anything that may adversely affect Law and Order etc. Further, apart from action taken in the aforesaid specific cases, an advisory has also been issued to all private FM Radio channels on 15.10.2012 to strictly adhere to the terms and conditions prescribed in the Grant of Permission Agreement (GOPA) and to exercise discretion and restraint in broadcast of content which is at Annexure-II.